

to conclusions etc. and except that it is going to decide about the investigation that is going to be made, and that investigation would necessarily be spread over a long period and would cover a large number of matters, to which the hon. Member has drawn attention.

Shri Gajendra Prasad Sinha: May I know what are the non-official agencies through which this investigation will be carried out?

Shri S. N. Mishra: This is not a question of non-official agencies going into this matter. This investigation would be carried out on behalf of the National Development Council and the National Development Council would decide about it. They have in fact already taken a decision on this matter, and about the exact composition of it, the House would be apprised of later on when a decision is taken.

Extension of Service of Retired Railway Personnel

*878. **Shri Velayudhan:** Will the Minister of Railways be pleased to state:

(a) what is the usual practice followed by the Railways with regard to the extension of services of retired Railway personnel; and

(b) what are the rules and whether all categories are being given such extension?

The Deputy Minister of Railways and Transport (Shri Alagesan): (a) and (b). It is presumed that the Hon'ble Member is referring to extension of service to Railway employees beyond the age of superannuation.

Save in very exceptional circumstances, extensions are being given in ex-cadre posts of a technical nature, in which difficulty is experienced in finding a person already in Railway service within the age of superannuation.

Shri Velayudhan: May I know whether non-technical personnel, I mean, the third grade officials, are not given extensions usually, and if that was the practice, what was the policy behind it?

Shri Alagesan: In very rare cases, as I said, extensions have been given. I think extensions have been given to both gazetted as well as non-gazetted people, but the number is small. The staff are re-employed in technical and other categories when there are not enough staff to carry on the work of the various projects connected with the Plan.

Shri Velayudhan: May I know when re-employment is given after retirement, the particular staff or personnel are given the lowest post, not even the same post they held?

Shri Alagesan: Rules have been laid down in that connection, and I can read out what is the position:

On re-employment after retirement the employee is given the pay he last drew or in the case of re-employment in a lower grade the pay he would have drawn in the relevant scale as applicable to him had he retired from service from such lower grade less the full pension equivalent or provident fund benefits.

Shri Velayudhan: Is it only at the discretion of the senior officials that this extension is given and is a lot of favouritism going on in respect of re-employment?

Shri Alagesan: I am not aware of any favouritism. A number of people have been re-employed and the General Managers have been given the power to re-employ the staff. On his own the General Manager can re-employ staff for one year, the period of re-employment varies from one year to three years.

Shri T. B. Vittal Rao: What is the age of superannuation of General Managers, and out of the seven General Managers how many have gone beyond their age of superannuation?

Shri Alagesan: I do not think that any General Manager has gone beyond his age of superannuation.

Shri T. B. Vittal Rao: What is the age of superannuation of General Managers?

Shri Alagesan: I think it is 55.

F.A.O.

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*880. { **Shri Raghunath Singh:**
Shri Bheekha Bhal:
Shri Dabhi:
Shri S. S. More:
Shri Radhelal Vyas:

Will the Minister of Food and Agriculture be pleased to state:

(a) whether some Members of Parliament were included in the Indian delegation to the Third Session of the F.A.O. Regional Conference for Asia and the Far East held at Bandung (Indonesia) from 8th to 19th October, 1956;

(b) if so, whether those Members of Parliament attended the Conference; and

(c) if not, whether those Members have sent any representation to Government for not attending that conference?

The Deputy Minister of Food (Shri M. V. Krishnappa): (a) Yes. Prof. N. G. Ranga and Dr. Ram Subhag Singh were included in the delegation.

(b) No.

(c) Dr. Ram Subhag Singh sent a representation for not attending the Conference.

श्री रघुनाथ सिंह : क्या कारण है कि रंगा साहब और डा० राम सुभग सिंह ने इस डेलीगेशन में जाने से इंकार कर दिया था।

Shri M. V. Krishnappa: Dr. Ram Subhag Singh informed us that, since this delegation was led by an official, he would not like to go. Prof. N. G. Ranga intimated that he had some local urgent work and so he could not go.

Pandit D. N. Tiwary: May I know whether there is any provision that an official should be the leader of the delegation where non-official Members of Parliament are going in the delegation and also whether the officials are given preference over Members of Parliament? What is the view of the Government in this matter?

The Minister of Food and Agriculture (Shri A. P. Jain): There is no fixed policy in the matter. In the past, there have been delegations which have been led by officials but which included Members of Parliament. There have been other delegations which have been headed by Members of Parliament and which included officials. Generally, technical delegations are led by officials.

Pandit D. N. Tiwary: What decision have the Government taken on the letter of Dr. Ram Subhag Singh?

Shri A. P. Jain: The matter was discussed at the highest level. The decision was that at that late stage no change could be made. The reasons were three-fold; firstly, this delegation would deal with technical matters; secondly, the names of the delegates including that of the leader had been communicated to the FAO; and thirdly, that the delegation was to leave the next day.

Shri Kamath: Before finalising the personnel of such delegations are the would be Members informed as to who would be the leader?

Shri A. P. Jain: I am not sure whether, in this particular case, it was conveyed

course this information—both the names of the members of the delegation as also the leader—was conveyed to the Department of Parliamentary Affairs.

Shri Kamath: The Minister of Parliamentary Affairs should convey it to the Members concerned. Did he sleep over it? He is present here and so he may enlighten us.

Shri Gajendra Prasad Sinha: The Minister has just now said that this was a technical delegation. What was the necessity of including Members of Parliament?

Shri A. P. Jain: Members of Parliament are always useful.

Shrimati Tarkeshwari Sinha: Before selecting the Members to represent on such delegations, did the Government care to inform them about the background of the subject and also take their acceptance before finalising the names and communicating them to the F.A.O.?

Shri A. P. Jain: The ordinary procedure was followed in this case, that is, when a Member of Parliament is included, we refer the matter to the Department of Parliamentary Affairs.

Shri L. N. Mishra: The Minister has said that the letter of Dr. Ram Subhag Singh reached him at a late stage. May I know whether the Government have formulated any policy for future guidance?

Shri A. P. Jain: The definite policy of the Government is to avoid such difficulties.

Shri Keshavalengar: May I know whether it is not a fact that the Government have always briefed non-official Members in technical matters whenever they go on such delegations? If that is so, may we know why that procedure was not adopted in this case?

Shri A. P. Jain: Nobody has said that that procedure was not adopted. On technical matters, the delegation is briefed.

Shri Kamath: Sir, on a point of order. The Minister was good enough to tell us just now that the Minister of Parliamentary Affairs was informed, but by gesture the latter seems to say he was saying that he was not informed

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): No, no. I did not know the purpose which the hon. Member was having in his mind. It always happens and I quite agree with my colleague. The Ministries sometimes

Shri Kamath: Only sometimes ?

Shri Satya Narayan Sinha: Please have some patience and allow me to complete the sentence. . . . sometimes send the names very late. In these cases, I do not know what I have to inform this House.

Shri Chattopadhyaya: May I know if it is the policy of the Government to exclude Opposition Members from such delegations?

Shri A. P. Jain: Members are Members.

Shri Bhagwat Jha Azad: May I know

Mr. Speaker: Order, order. We go to the next question.

Shri Bhagwat Jha Azad: It is a very important question

Mr. Speaker: Order, order. It means that they are also Members of this House.

Shri A. P. Jain: When I have said that Members are Members, I meant that all Members were equally entitled.

राज्य विधान-मण्डलों के सदस्यों के लिये निःशुल्क यात्रा की सुविधा

*८८१. श्री भक्त बर्दान : क्या रेलवे मंत्री ३० जुलाई, १९५६ के तारांकित प्रश्न संख्या ४५४ के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि राज्य विधान-मण्डल के सदस्यों को रेल पर बिना किराये के यात्रा करने की सुविधा देने के बारे में जो योजना उत्तर प्रदेश सरकार को भेजी गयी थी, उस पर उस सरकार से किस प्रकार का अन्तिम उत्तर मिला है ?

रेलवे तथा परिवहन उपमंत्री (श्री अलगे-शन): उत्तर प्रदेश सरकार से अभी कोई जवाब नहीं मिला है ।

श्री भक्त बर्दान : क्या रेलवे मंत्री महोदय को इस बात की सूचना मिली है कि बहुत से सज्जन, जो इस समय पार्लियामेंट के सदस्य हैं, वे उत्तर प्रदेश की विधान सभा के सदस्य होने की इच्छा रखते ह, तो क्या ऐसे भूतपूर्व संसद् सदस्यों को फ्री पास की कोई सुविधा दी जायेगी ?

रेलवे तथा परिवहन उपमंत्री (श्री शाहनवाज खाँ) : यह सवाल कई दफा यहां पर पूछा जा चुका है और रेलवे मिनिस्ट्री कई दफा यह बतला चुकी है कि हमने उत्तर प्रदेश की सरकार को लिखा है कि अगर वह फ्री रेलवे पास मांगती है तो हमें कोई ऐतराज नहीं है बशर्ते कि पैसा जितना खर्च होता है वह पैसा गवर्नमेंट दे दे लेकिन उन्होंने अभी तक कोई जवाब नहीं दिया है ।

श्री भक्त बर्दान : क्या उत्तर प्रदेश की सरकार को लिखा गया है कि अगर वहां के सदस्य रेलवे पास की सुविधा चाहते हैं तो वहां की सरकार कम से कम संसद् सदस्यों को गवर्नमेंट रोडवेज पर फ्री पास देने की व्यवस्था कर दे ?

श्री शाहनवाज खाँ : अगर वहां की सरकार रोडवेज में उनको फ्री पास दे तो हमें बहुत खुशी होगी ।

Shri Kajrolkar: Have the Government received any request from the Bombay Government for the grant of the facility to the members of the Bombay Legislature to travel on our railways free of charge in the Bombay State?

Shri Alagesan: I do not think we have received any such request.

Sugar Factories

*८८२. **Shri Bibhuti Mishra:** Will the Minister of Food and Agriculture be pleased to state:

(a) whether Government have directed various State Governments to redistribute sugar factories in Zonal areas according to the Crushing capacities of the factories in view of the experience gained last year; and

(b) if so, whether Government would lay on the Table a copy of the revised areas allotted to Sugar Factories in Bihar?

The Deputy Minister of Food (Shri M. V. Krishnappa): (a) No, Sir.

(b) Does not arise.

श्री बिभूति मिश्र : मैं जानना चाहता हूं कि हमारे मंत्री महोदय ने जो यह विश्वास दिलाया था कि शुगरकेन (गन्ने) के ऐरिया